

LJd

CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH,
MUMBAI.

O.A.210/00124/2018

Date of decision : January 06, 2020.

Coram: R. Vijaykumar, Member (Administrative).

Vipul V. Jaiswal,
R/A:4/205, Sai Saraswati Dham,
Opp. Silver Park, Shantivan,
Mira Road (E), Thane-401107. .. Applicant.

(By Advocate Shri R.R. Mishra).

Versus

1. Chief Post Master General,
Maharashtra Circle, 2nd Floor,
Mumbai GPO, Mumbai - 400 001.
2. Senior Superintendent of Post Office,
Mumbai City North Division,
Vile Parle (E),
Mumbai - 400 057. .. Respondents.

(By Advocate Ms. Vaishali Choudhari).

Order (Oral)

When the case was called, neither the applicant nor the learned counsel for the applicant were present. Both during the last hearing and today, the respondents have produced the CRC file to support their decision to award the applicant 43 merit points against that last selected candidate who had obtained 58 merit points. Accordingly the CRC had considered 191 cases against 59 vacancies and there were 75 persons above the applicant and hence, the applicant could not be recommended and was held to be of relatively less merit/indigent.

It is noticed that during this year, during 2019-2020 out of 12 hearings, the applicant was not represented in 6 hearings. In the absence of the applicant, or his learned counsel, it is not possible to proceed with the matter. It appears that the applicant has lost interest in proceeding the matter and hence, the O.A. is dismissed in default for non-prosecution.

(R. ~~Vijay~~ Kumar)
Member (A).

Ram.

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16/01/20